

(c) As per records available, Shri L. C. Jain, Chairman of the AIHB, was also treasurer of AVARD from 29-7-78 to 1-11-78. The grants to AVARD were, however, sanctioned in March, 1979 and March, 1980.

(d) Yes, Sir.

(e) The utilisation of the grant to AVARD has been reviewed and they have been requested to refund an amount of Rs. 1,80,000/-.

#### **Grants-in-Aid to Gandhi Peace Foundation**

**4246. SHRI DOONGAR SINGH :**  
Will the Minister of COMMERCE be pleased to state:

(a) what are the details of the grant-in-aid given by Government (All India Handicraft Board) to Gandhi Peace Foundation during the period 1977-78, 1978-79 and 1979-80;

(b) what are the names of Chairmen of the All India Handicraft Board during the above period;

(c) whether any prior permission was obtained by the Chairman of the All India Handicraft Board from Government regarding disbursement of the fund to the Gandhi Peace Foundation and if not, the reasons thereof;

(d) whether any audit report in regard to the validity of the disbursement of the money has since been received by Government and if so, what are the irregularities that have been pointed out therein; and

(e) whether any action has since been taken by Government and if so, with what result?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL):** (a)

1977-78 Nil

1978-79 Rs. 6,70,000/-

1979-80 Rs. 4,47,776/-

(b) 1977-78

Smt. Pupul Jayakar was Chairman in the beginning of the year. Since Smt. Jayakar left the office in May,

1977, the position was vacant for most part of the period.

1978-79 : Shri L. C. Jain  
(from 3-6-78 to 31-3-79)

1979-80 : Shri L. C. Jain

(c) The disbursement of fund to the Gandhi Peace Foundation was under the sanction of the competent authority i.e. the Development Commissioner (Handicrafts). The question of obtaining proper permission of Government by the Chairman does not arise.

(d) Yes, Sir. The relevant extracts are enclosed.

(e) Government's replies to the issues raised by the C. A. G. in the report quoted at (d) above have been submitted to PAC Secretariat.

#### **Statement**

**Para 6.1 Apprenticeship Training Schemes:**

Under these schemes, training was imparted by a master craftsman of repute at his own place of work. The concerned State Government rendered assistance in the selection of master craftsmen and trainees. The sponsoring authority, while submitting a proposal to the Board, was to furnish a certificate that the State Government concerned had not made any budget provision for the scheme in question from their sources. Raw material, tools and equipment were supplied by the master craftsmen to the trainees themselves who were paid monthly stipend at the rate of Rs. 60 each. The finished product was the property of those who provided the raw material. During 1974-75 to 1978-79, training under the above schemes was imparted to 1,470 apprentices in different crafts under 195 master craftsmen. No evaluation was, however, undertaken by the Board to ascertain as to how far the objectives of the schemes were achieved and how many trainees had adopted the profession after completion of the training.